Corrigendum to Invitation for Expression of Interest for NOIDA MARKETING PRIVATE LIMITED

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

This Corrigendum is being issued in reference to the Form G Published in the matter of NOIDA MARKETING PRIVATE LIMITED (CIN: U51109DL2000PTC106074
PAN: AABCN5276D) , undergoing Corporate Insolvency Resolution Process, published in:

i. Financial Express (English) dated 14.07.2026
ii. Jansatta (Hindi) dated 14.07.2026

S.no	Particulars	Original Details	*Extension-II	Extension-III
10.	Last date for receipt of expression of interest	29-07-2026	28-08-2026	08-09-2026
11.	Date of issue of provisional list of prospective resolution applicants	08-08-2026	07-09-2026	18-09-2026
12.	Last date for submission of objections to provisional list	13-08-2026	12-09-2026	23-09-2026
13.	Date of issue of final list of prospective resolution applicants	24-08-2026	23-09-2026	03-10-2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	29-08-2026	28-09-2026	08-10-2026
15.	Last date for submission of resolution plans	28-09-2026	28-10-2026	07-11-2026

*Extension-I-Published by way of Corrigendum dated 30.07.2026, pursuant to which the last date for submission of EoI was 13.08.2026 & Extension-II-Published by way of Corrigendum dated 14.08.2026, pursuant to which the last date for submission of EoI was 28.08.2026.

SD/-

Date: 29.08.2026
Place: New Delhi

Manoj Kumar Anand
Resolution Professional in the matter of
NOIDA MARKETING PRIVATE LIMITED
IP Registration No: -IBBI/IPA-001/IP-P00084/2017-18/10180
Registered address; 2, Community Centre, 3rd Floor,
(Near PVR/McDonald), Naraina, New Delhi-110028
E-mail id:noidamarketingcirp@gmail.com

लद्दाख : गड़बड़ी करने वालों पर उपराज्यपाल सख्त

खाद्य सुरक्षा नियमों के उल्लंघन पर 10 लाख जुर्माना

लेह/जम्मू, 28 अगस्त (भाषा)।

उपराज्यपाल विनय कुमार सक्सेना ने केंद्र शासित प्रदेश लद्दाख में खाद्य सामग्री का निर्माण, प्रसंस्करण, भंडारण या बिक्री आदि करने वाले लगभग 8,800 खाद्य व्यापार संचालकों (एफबीओ) को कड़ी चेतावनी दी है कि खाद्य सुरक्षा नियमों का उल्लंघन करने वालों के खिलाफ कठोर कार्रवाई की जाएगी। उल्लंघन करने वालों को गंभीर मामलों में 10 लाख रुपए तक का जुर्माना और जेल की सजा भी हो सकती है।

8,800 व्यापारियों को दी चेतावनी।

अधिकारियों के अनुसार, सार्वजनिक स्वास्थ्य की सुरक्षा और खाद्य सुरक्षा मानकों का पालन सुनिश्चित करने के उद्देश्य से यह निर्देश उपराज्यपाल सक्सेना के आदेश पर प्रशासन द्वारा जारी किया गया है। लद्दाख में वर्तमान में भारतीय खाद्य सुरक्षा और मानक प्राधिकरण (एफएसएसएआइ) के 428 लाइसेंस धारक और 8,355 पंजीकरण धारक मौजूद हैं। उन्होंने कहा कि प्रशासन ने सभी खाद्य व्यापार संचालकों (एफबीओ) के लिए खाद्य सुरक्षा और मानक अधिनियम, 2006 का पालन करना अनिवार्य कर दिया है और यह सुनिश्चित करने के निर्देश दिए हैं कि लद्दाख में निर्मित, प्रसंस्कृत, संग्रहीत, एक जगह से दूसरी जगह भेजे जाने वाले, वितरित या बेचे जाने वाले खाद्य पदार्थ सुरक्षित, पौष्टिक और तय मानकों के अनुरूप हों। उपराज्यपाल सक्सेना ने कहा कि खाद्य सुरक्षा केवल एक कानूनी अनिवार्यता नहीं है, बल्कि यह हर नागरिक के स्वास्थ्य और भलाई के प्रति एक मौलिक जिम्मेदारी है। प्रत्येक खाद्य व्यापारी को यह सुनिश्चित करना होगा कि लोगों को परोसा जाने वाला भोजन सुरक्षित, स्वच्छ और निर्धारित मानकों के अनुसार हो।

जनस्वास्थ्य को खतरे में डालने वाले किसी भी उल्लंघन को बिल्कुल बर्दाश्त नहीं किया जाएगा। हालांकि, उन्होंने यह भी स्पष्ट किया कि यह पूरी कार्रवाई निष्पक्ष, पारदर्शी और पूरी तरह से कानून के दायरे में रहकर की जाएगी। निर्देश के तहत सभी रेस्तरां, होटल, ढाबों और अन्य खाद्य व्यापार संचालकों को ऐसे खाद्य पदार्थों के निर्माण, भंडारण या बिक्री से मना किया गया है जो असुरक्षित, घटिया, भ्रामक लेबल वाले, मिलावटी, दूषित या अपनी इस्तेमाल की अंतिम तिथि पार कर चुके हैं।

नियमों के तहत घटिया भोजन बेचने या मांग के अनुसार गुणवत्ता न देने पर पांच लाख रुपए तथा भ्रामक लेबलिंग पर तीन लाख रुपए तक का जुर्माना हो सकता है। भ्रामक विज्ञापन देने, गलत जानकारी देने, स्वास्थ्य के लिए हानिकारक मिलावटी सामान रखने और बिना लाइसेंस कारोबार करने पर 10-10 लाख रुपए तक के जुर्माने का प्रावधान है।

पीएफआइ सदस्य को जमानत, कोर्ट ने कहा- पेट्रोल बम का वीडियो रखना अपराध नहीं

मुंबई, 28 अगस्त (भाषा)।

बंबई हाई कोर्ट ने प्रतिबंधित संगठन 'पापुलर फ्रंट आफ इंडिया' (पीएफआइ) के एक कथित सदस्य को जमानत दे दी है। अदालत ने उसके खिलाफ गवाहों के बयानों को महत्त्वहीन बताया और कहा कि सिर्फ फोन में पेट्रोल बम बनाना सिखाने वाले वीडियो का होना कोई अपराध नहीं है।

न्यायमूर्ति सारंग कोतवाल और न्यायमूर्ति रणजीतसिंह राजा भोंसले की पीठ ने कहा कि मोहम्मद इकबाल इब्राहिम खान को जमानत पर रिहा किया जाना चाहिए, क्योंकि मुकदमे के जल्द खत्म होने की संभावना नहीं है। पिछले सप्ताह जारी एक आदेश में अदालत ने कहा कि अभियोजन पक्ष ने ऐसा कोई सबूत पेश नहीं किया जिससे खान का कथित अपराधों में शामिल होना साबित हो सके।

अभिरुचि की अभिव्यक्ति आमंत्रण हेतु शुद्धिपत्र
नोएडा मार्केटिंग प्राइवेट लिमिटेड
(दिवाला एवं शोधन अक्षमता बोर्ड भारत (कॉरपोरेट व्यक्तियों हेतु दिवाला समाधान प्रक्रिया) विनियम, 2016 के विनियम 36ए के उप-विनियम (1) के अधीन)

यह शुद्धिपत्र, नोएडा मार्केटिंग प्राइवेट लिमिटेड (सीआईएन: U51109DL2000PTC106074 पैन: AABCN5276D), जो कॉरपोरेट दिवाला समाधान प्रक्रिया से गुजर रही है, के मामले में प्रकाशित प्रपत्र जी के संदर्भ में जारी की जा रही है, जो निम्नलिखित में प्रकाशित हुआ था:
I. फाइनेंशियल एक्सप्रेस (अंग्रेजी) दिनांक 14.07.2026
II. जनसत्ता (हिंदी) दिनांक 14.07.2026

क्र.	विवरण	मूल विवरण	विस्तारित-II	विस्तारित-III
10.	रुचि की अभिव्यक्ति प्राप्त करने की अंतिम तिथि	29-07-2026	28-08-2026	08-09-2026
11.	संभावित संकल्प आवेदकों की अनंतिम सूची जारी करने की तिथि	08-08-2026	07-09-2026	18-09-2026
12.	अनंतिम सूची पर आपत्तियां प्रस्तुत करने की अंतिम तिथि	13-08-2026	12-09-2026	23-09-2026
13.	संभावित समाधान आवेदकों की अंतिम सूची जारी करने की तारीख	24-08-2026	23-09-2026	03-10-2026
14.	संभावित समाधान आवेदकों को सूचना ज्ञापन, मूल्यांकन मैट्रिक्स और समाधान योजनाओं के लिए अनुरोध जारी करने की तारीख	29-08-2026	28-09-2026	08-10-2026
15.	समाधान योजना प्रस्तुत करने की अंतिम तिथि	28-09-2026	28-10-2026	07-11-2026

*विस्तार-I- दिनांक 30.07.2026 के शुद्धिपत्र के माध्यम से प्रकाशित किया गया, जिसके अनुसार रुचि की अभिव्यक्ति प्रस्तुत करने की अंतिम तिथि 13.08.2026 थी। एवं विस्तार-II- दिनांक 14.08.2026 के शुद्धिपत्र के माध्यम से प्रकाशित किया गया, जिसके अनुसार रुचि की अभिव्यक्ति प्रस्तुत करने की अंतिम तिथि 28.08.2026 थी।

एसडी/-
मनोज कुमार आनंद
नोएडा मार्केटिंग प्राइवेट लिमिटेड
के मामले में समाधान पेशेवर
आईपी पंजीकरण संख्या: IBBI/IPA-001/IP-P00084/2017-18/10180
पंजीकृत पता: 2, सामुदायिक केंद्र, तीसरी मंजिल, (पीवीआर/नैकडोनाल्ड के पास), नारायणा, नई दिल्ली-110028
ई-मेल आईडी: noidamarketingcirp@gmail.com

दिनांक: 29.08.2026
स्थान: नई दिल्ली

रेडमैक्स फुटवेयर्स लिमिटेड (पूर्व में वियान इंडस्ट्रीज लिमिटेड के नाम से ज्ञात)
पंजीकृत कार्यालय: 5वीं मंजिल, यूनिट सं. 507, अग्रवाल मिलेनियम टावर I, नेताजी सुभाष प्लेस, पीतमपुरा, शकूर पुर I ब्लॉक, उत्तर पश्चिमी दिल्ली, भारत, 110034
वेबसाइट: www.redmaxindia.com, दूरभाष सं.: +91 9891199159, 011 66665522,
ईमेल-आईडी: cs@redmaxindia.com/accounts1@redmaxindia.com सीआईएन सं.: L15201DC1982PLC469647

41वीं वार्षिक आम बैठक हेतु सदस्यों को सूचना

एतद्वारा सूचित किया जाता है कि रेडमैक्स फुटवियर्स लिमिटेड (पूर्व में वियान इंडस्ट्रीज लिमिटेड के नाम से ज्ञात) (कंपनी) की 41वीं वार्षिक आम बैठक (एजीएम) बुधवार, 23 सितंबर, 2026 को पूर्वाह्न 11:30 बजे (भारतीय मानक समय) वीडियो कॉन्फ्रेंसिंग/अन्य ऑडियो-विजुअल माध्यम की सुविधा के माध्यम से आयोजित की जाएगी, जिसमें कंपनी अधिनियम, 2013 ('अधिनियम') के लागू प्रावधानों और उसके अंतर्गत बनाए गए नियमों के अनुसार, तथा कॉर्पोरेट कार्य मंत्रालय द्वारा जारी सामान्य परिपत्र सं. 14/2020 दिनांक 8 अप्रैल, 2020, परिपत्र सं. 17/2020 दिनांक 13 अप्रैल, 2020, परिपत्र सं. 20 दिनांक 5 मई, 2020, परिपत्र सं. 2/2021 दिनांक 13 जनवरी, 2021, परिपत्र सं. 19/2021 दिनांक 8 दिसंबर, 2021, परिपत्र सं. 21/2021 दिनांक 14 दिसंबर, 2021, परिपत्र सं. 2/2022 दिनांक 5 मई, 2022, परिपत्र सं. 10/2022 दिनांक 28 दिसंबर, 2022 और परिपत्र सं. 09 दिनांक 25 सितंबर, 2023 तथा इस संबंध में भारतीय प्रतिभूति और विनिमय बोर्ड द्वारा जारी परिपत्र सं. SEBI/HO/CFD/CMD1/CIR/P/2020/79 दिनांक 12 मई, 2020, SEBI/HO/CFD/CMD2/CIR/P/2021/11 दिनांक 15 जनवरी, 2021, SEBI/HO/CFD/CMD2/CIR/P/2022/62 दिनांक 13 मई, 2022, SEBI/HO/CFD/PD-2/P/CIR/2023/4 दिनांक 05 जनवरी, 2023 और SEBI/HO/CFD/CFD-PD-2/P/CIR/2023/167 दिनांक 07 अक्टूबर, 2023 (जिन्हें आगे सामूहिक रूप से 'परिपत्र' कहा गया है) के साथ पठित, एजीएम की सूचना में निर्धारित किए जाने वाले कार्यों का निष्पादन किया जाएगा। एजीएम की कार्यवाही हेतु 41वीं एजीएम का मानी गई स्थान कंपनी का पंजीकृत कार्यालय होगा।

चूंकि 41वीं वार्षिक आम बैठक (एजीएम) वीडियो कॉन्फ्रेंसिंग/अन्य ऑडियो-विजुअल माध्यम (वीसी/ओएवीएम) के माध्यम से आयोजित की जा रही है, इसलिए बैठक स्थल पर सदस्यों की भौतिक उपस्थिति आवश्यक नहीं है। उपर्युक्त संदर्भित परिपत्रों के अनुपालन में, 41वीं वार्षिक आम बैठक की सूचना और 31 मार्च, 2026 को समाप्त वित्तीय वर्ष के लिए कंपनी की वार्षिक रिपोर्ट, नियत समय में, केवल ई-मेल द्वारा उन सदस्यों को भेजी जाएगी, जिनका ई-मेल पता डिपॉजिटरी प्रतिभागियों (डीपीएस)/डिपॉजिटरी के साथ पंजीकृत है। कंपनी अपने सभी सदस्यों को पूर्व प्रचलित प्रक्रिया के समान वार्षिक आम बैठक के दौरान ई-वोटिंग तथा रिमोट ई-वोटिंग की सुविधा भी प्रदान कर रही है। यदि आपका ई-मेल पता पहले से ही कंपनी/आरटीए या डीपी/डिपॉजिटरी के साथ पंजीकृत है, तो वार्षिक आम बैठक की सूचना और ई-वोटिंग के लिए लॉगिन विवरण आपके पंजीकृत ई-मेल पते पर भेजे जाएंगे। यदि आपने अपना ई-मेल पता कंपनी/आरटीए या डीपी/डिपॉजिटरी के साथ पंजीकृत नहीं किया है, तो सूचना और ई-वोटिंग के लिए लॉगिन विवरण प्राप्त करने हेतु अपना ई-मेल पता पंजीकृत करने के लिए कृपया नीचे दिए गए निर्देशों का पालन करें।

ई-मेल पते एवं बैंक खाते के विवरण का पंजीकरण/अद्यतन:

भौतिक होल्डिंग	कंपनी के रजिस्ट्रार एवं अंतरण अभिकर्ता, पूर्वा शेयरजिस्ट्री (इंडिया) प्राइवेट लिमिटेड को support@purvashare.com पर विधिवत भरे हुए प्रपत्र आईएसआर-1, आईएसआर-2, आईएसआर-3, एसएच-13, एसएच-14 में हस्ताक्षरित अनुरोध पत्र भेजें, जो हमारी वेबसाइट https://www.redmaxindia.com/ या आरटीए अर्थात् पूर्वा शेयरजिस्ट्री (इंडिया) प्राइवेट लिमिटेड की वेबसाइट purvashare.com/investor-corner/investor-resourcesपर उपलब्ध हैं। यदि आपके कोई प्रश्न हैं, तो कृपया पूर्वा शेयरजिस्ट्री (इंडिया) प्राइवेट लिमिटेड में हमारे निवेशक संबंध विभाग से ई-मेल support@purvashare.com. पर संपर्क करने में संकोच न करें। आगे, शेयरधारक के प्रश्न या सेवा अनुरोध इलेक्ट्रॉनिक माध्यम में केवल वेबसाइट के माध्यम से प्रस्तुत किए जाने हैं, जिसका लिंक https://purvashare.com/investor/login/ या 022 4134 3256 /56 है।
डिमैट होल्डिंग	कृपया अपने डीपी से संपर्क करें और डीपी द्वारा बताई गई प्रक्रिया के अनुसार अपना ई-मेल पता और बैंक खाते का विवरण पंजीकृत करें।

ई-वोटिंग संबंधी जानकारी:
कंपनी अपने शेयरधारकों को एनएसडीएल द्वारा व्यवस्थित इलेक्ट्रॉनिक मतदान सेवाओं के माध्यम से दूरस्थ ई-वोटिंग की सुविधा प्रदान करेगी। एजीएम में भाग लेने वाले शेयरधारकों के लिए भी इलेक्ट्रॉनिक मतदान उपलब्ध कराया जाएगा। इसके संबंध में विवरण एजीएम की सूचना में प्रदान किए जाएंगे तथा कंपनी की वेबसाइट https://www.redmaxindia.com/ पर भी उपलब्ध कराए जाएंगे।
एजीएम की सूचना कंपनी की वेबसाइट https://www.redmaxindia.com/ तथा बॉम्बे स्टॉक एक्सचेंज लिमिटेड की वेबसाइट www.bseindia.com पर भी उपलब्ध होगी। वीसी/ओएवीएम के माध्यम से बैठक में उपस्थित होने वाले सदस्यों की गणना कंपनी अधिनियम, 2013 की धारा 103 के तहत गणपूर्ति के प्रयोजन के लिए की जाएगी।
किसी भी प्रश्न के मामले में, सदस्य ऊपर उल्लिखित पते एवं ई-मेल आईडी पर आरटीए से संपर्क कर सकते हैं या लिख सकते हैं, जिसकी एक प्रति कंपनी को चिह्नित की जाए।
ऊपर उल्लिखित परिपत्रों के माध्यम से वार्षिक रिपोर्ट (एजीएम की सूचना सहित) की भौतिक प्रतियां भेजने की आवश्यकता को समाप्त कर दिया गया है। तथापि, कोई सदस्य https://www.redmaxindia.com/ पर हमें लिखकर इसकी हार्ड/सॉफ्ट प्रति की मांग कर सकता है। 41वीं एजीएम की सूचना और वार्षिक रिपोर्ट कंपनी की वेबसाइट https://www.redmaxindia.com/स्टॉक एक्सचेंज अर्थात् बीएसई लिमिटेड (बीएसई) की वेबसाइट www.bseindia.com तथा नेशनल सिक्योरिटीज डिपॉजिटरी लिमिटेड (एनएसडीएल) की वेबसाइट www.evotng.nsdl.com पर भी उपलब्ध कराई जाएगी।

कृते रेडमैक्स फुटवियर्स लिमिटेड
(पूर्व में वियान इंडस्ट्रीज लिमिटेड के नाम से ज्ञात)
हस्ताक्षर/-
टीना गोयल
कंपनी सचिव
एसीएस 52336

दिनांक: 29.08.2026
स्थान: दिल्ली

FRUITION VENTURE LIMITED
CIN: L74899DL1994PLC058824
Address: 1301, Padma Tower-1 Rajendra Place, New Delhi-110008
Email: cs@fruitionventure.com Contact: 011-45084858

NOTICE TO THE MEMBERS OF 32ND ANNUAL GENERAL MEETING

Notice is hereby given that 32nd Annual General Meeting ('AGM') of the Members of **FRUITION VENTURE LIMITED** ('Company') will be held on **Tuesday, the 22nd day of September, 2026 at 03:00 PM (IST)** through **Video Conference ("VC")/ Other Audio Visual Means ("OAVM")** to transact the business as set out in the Notice convening the AGM. The AGM will be held in compliance with the applicable provisions of the Companies Act, 2013 and Rules framed thereunder read with General Circular No's. 14/2020, 17/2020, 20/2020, 02/2021, 19/2021, 21/2021, 02/2022, 10/2022, 09/2023 and 09/2024 dated April 08, 2020, April 13, 2020, May 05, 2020, January 13, 2021, December 08, 2021, December 14, 2021, May 05, 2022, December 28, 2022, September 25, 2023 and September 19, 2024 respectively, issued by the Ministry of Corporate Affairs ("MCA") and the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 read with Circular No's. SEBI/HO/CFD/CMD1/CIR/P/2020/79, SEBI/HO/CFD/CMD2/CIR/P/2021/11, SEBI/HO/DDHS/P/CIR/2022/0063, SEBI/HO/DDHS/RACPOD1/CIR/P/2023/001, SEBI/HO/DDHS/P/CIR/2023/0164 and SEBI/HO/CFD/CFD-PoD-2/P/CIR/2024/133 dated May 12, 2020, January 15, 2021, May 13, 2022, January 05, 2023, October 06, 2023 and October 03, 2024 respectively issued by the Securities and Exchange Board of India ("SEBI"), permitting the holding of AGM through VC/OAVM without the physical presence of the Members at a common venue. Members will be provided with a facility to attend AGM through electronic platform provided by Depository, "M/s. Central Depository Services (India) Limited ("CDSL").

In compliance with the above circulars, the electronic copies of Notice of the AGM along with the Annual Report will be sent only by email to all those Members, whose email addresses are registered with the Company/ Registrar and Transfer Agent/ Depository Participants. Further, Members are requested to register their e-mail addresses, mobile number and bank mandate in respect of their electronic holdings with the Depository through their concerned Depository Participants. Members who hold shares in physical form are requested to register their e-mail addresses with the Company's Registrar & Transfer Agents, M/s. RCMC Share Registry Private Limited by sending Physical copy along with the copy of signed request letter in ISR-1 mentioning details like Name, Folio No., Scanned Certificate, ID & Address Proof etc at Office No B-25/1, 1st Floor, Phase-2, Okhla Industrial Area, New Delhi-110020.

Also note that the Notice of the AGM along with the Annual Report will also be available on the website of the Company at **www.fruitionventure.com/**, RCMC Share Registry Private Limited website at **www.rcmcdelhi.com** and BSE Limited website at **http://www.bseindia.com**, for any further queries the members can contact to the Company/Registrar.

Further, the Members will have an opportunity to cast their vote on the businesses through e-voting system and the manner/ instructions for remote e-voting before the AGM or e-voting system during AGM and also for obtaining login credentials for e-voting for Members holding shares either in physical form or in dematerialized form or who have not registered their email addresses will be provided in the Notice.

The above information is being issued for the information and benefit of all the Members of the Company and is in compliance with the Circulars issued by the MCA and SEBI.

For Fruition Venture Limited
SD/-
Nitin Aggarwal
Managing Director

Place: Delhi
Date: 28.08.2026

VASTU HOUSING FINANCE

वास्तु हाउसिंग फाइनेंस कॉर्पोरेशन लिमिटेड
यूनिट 203 और 204, दूसरी मंजिल, "ए" विंग, नवभारत एस्टेट, जकारिया बंदर रोड, सेवरी (पश्चिम), मुंबई 400015. महाराष्ट्र सीआईएन नंबर: U65922MH2005PLC272501

प्रतिभूतिकरण अधिनियम, 2002 की धारा 13(2) के अंतर्गत मांग सूचना

जबकि, वास्तु हाउसिंग फाइनेंस कॉर्पोरेशन लिमिटेड ने अपने प्रधान कार्यालय मुंबई के माध्यम से, निम्नलिखित उधारकर्ताओं / गारंटरों / बंधककर्ताओं को नोटिस जारी किया है कि उन्होंने वीएचएफसीएल से प्राप्त क्रेडिट सुविधाओं के मूलधन और ब्याज के पुनर्भुगतान में चूक की है और कहा कि सुविधाएं गैर निष्पादित संपत्ति बन गई हैं। उन्हें वित्तीय आस्तियों के प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम, 2002 की धारा 13(2) के अंतर्गत उनके अंतिम ज्ञात पते पर नोटिस भेजे गए थे, लेकिन वे बिना तामील हुए वापस आ गए, इसलिए उन्हें सार्वजनिक सूचना के माध्यम से इसकी सूचना दी जा रही है।

उधारकर्ता, सह-उधारकर्ता का नाम और ऋण खाता नं.	धारा 13(2) के तहत डिमांड नोटिस की तारीख और राशि	बंधक सम्पत्ति का विवरण
चंदा (आवेदक), अख्तर (सह उधारकर्ता) MHL000000128220	17.08.2026 रु. 3,64,619/- 17.08.2026 तक और साथ में भावी ब्याज और शुल्कों के साथ	प्लॉट भूमि क्षेत्रफल 25 वर्ग गज या 20.90 वर्ग मी., खसरा नं. 512/2 में से, मलिक सिटी फेज-2, गाँव चंकबंदी क्षेत्र, परगना और तहसील लोनी जिला गाजियाबाद, यू.पी, उत्तर प्रदेश -201102, उत्तर : अन्य का प्लॉट, दक्षिण : 12फीट रोड, पूर्व: अन्य का भाग, पश्चिम – अन्य का भाग
राम आसरे (आवेदक), गीता देवी (सह उधारकर्ता) HL0000000070927	18.08.2026 रु. 2,81,070/- 17.08.2026 तक और साथ में भावी ब्याज और शुल्कों के साथ	खाली आवासीय प्लॉट सं. 8, ब्लॉक बी, महालक्ष्मी गार्डन फेज-1, गाँव महावड़, परगना और तहसील – दादरी, जिला – गौतम बुद्ध नगर, उत्तर प्रदेश, खसरा सं. 770, माप 60 वर्ग गज, यानी 50.16 वर्ग मीटर, जो बेचा जा चुका है, और मैं, पक्षकार, हस्तांतरणीय कार्यकाल धारक मालिक हूँ और बिक्री विलेख दिनांक 01.02.2021 के आधार पर कब्जे में हूँ, जो पुस्तक सं. 1, खंड सं. 16956, पृष्ठ सं. 281से316, दस्तावेज सं. 4162, आयाम – 15 फीट गुणा 36 फीट, प्लॉट सं. 8, क्षेत्र माप 60 वर्ग गज, बी-ब्लॉक, खसरा सं. 770, गांव महावर, महालक्ष्मी गार्डन पीएच-1, परगना और तहसील दादरी, उत्तर प्रदेश, 203207 उत्तर – प्लॉट अन्य, दक्षिण – प्लॉट अन्य, पूर्व – प्लॉट अन्य, पश्चिम – सड़क 18 फीट. चौड़ी

नोटिस की प्रतिस्थापित सर्विस के लिए कदम उठाए जा रहे हैं। ऊपर बताए गए कर्जदारों, सह-कर्जदारों और/या उनके गारंटर (जहां भी लागू हो) को सलाह दी जाती है कि वे इस नोटिस के प्रकाशन की तारीख से 60 दिनों के अंदर बकाया पेमेंट कर दें, ऐसा न करने पर इस नोटिस की तारीख से 60 दिन पूरे होने के बाद, सिक्योरिटाइजेशन एंड रिकंस्ट्रक्शन ऑफ फाइनेंशियल एसेट्स एंड एनफोर्समेंट ऑफ सिक्योरिटी इंटरेस्ट एक्ट, 2002 के प्रावधानों के अनुसार आगे की कार्रवाई की जाएगी। कृपया ध्यान दें कि यह नोटिस सेक्शन 13(13) के तहत भी है, जिसमें कर्जदारों/गारंटरों/गिरवी रखने वालों को सूचित किया जाता है कि गिरवी रखी गई प्रॉपर्टी को बेचा/किराए पर दिया/ट्रांसफर नहीं किया जाना चाहिए।

दिनांक: 29.08.2026, स्थान: दिल्ली — **प्राधिकृत अधिकारी, वास्तु हाउसिंग फाइनेंस कॉर्पोरेशन लिमिटेड**

IndiaShelter Home Loans

इंडिया शेल्टर फाइनेंस कॉर्पोरेशन लिमिटेड
पंजीकृत कार्यालय: प्लॉट-15,6वीं मंजिल, सेक्टर-44, इंस्टीट्यूशनल एरिया, गुरुग्राम, हरियाणा-122002,

अचल संपत्ति के लिए कब्जा सूचना

चूंकि, अधोहस्ताक्षरी वित्तीय संपत्तियों के प्रतिभूतिकरण और पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम, 2002 के तहत इंडिया शेल्टर फाइनेंस कॉर्पोरेशन लिमिटेड के अधिकृत अधिकारी होने के नाते और प्रतिभूति हित (प्रवर्तन) नियम 2002 के नियम के साथ पठित धारा 13(2) के तहत प्रदत्त शक्तियों का प्रयोग करते हुए, नीचे दिए गए उधारकर्ताओं एवं सम्पत्ति / जमानती के मालिकों को भी उक्त नोटिस की प्राप्ति की तारीख से 60 दिनों के उल्लिखित राशि का भुगतान करने के लिए यहाँ निर्दिष्ट खातों के सम्मुख अंकित तिथियों को एक मांग नोटिस जारी किया। सम्पत्ति के मालिकों एवं अन्य द्वारा राशि का भुगतान करने में विफल रहने पर, यहाँ निम्नलिखित उधारकर्ताओं और आम जनता को एतद्वारा नोटिस दिया जाता है कि अधोहस्ताक्षरी ने उक्त नियमों के नियम 8 और 9 के साथ पठित उक्त अधिनियम की धारा 13(4) के तहत उसे प्रदान की गई शक्तियों का प्रयोग करते हुए यहाँ निर्दिष्ट प्रत्येक खातों के सम्मुख अंकित तिथियों को यहाँ नीचे वर्णित संपत्ति/यों पर सांकेतिक /भौतिक कब्जा कर लिया है। विशेष रूप से उधारकर्ताओं और आम जनता को एतद्वारा चेतावनी दी जाती है कि वे संपत्ति के साथ कोई भी लेन-देन न करें और संपत्ति के साथ कोई भी लेन-देन इंडिया शेल्टर फाइनेंस कॉर्पोरेशन लिमिटेड को यहाँ निर्दिष्ट राशि और उस पर ब्याज, लागत आदि के प्रभार के अधीन होगी।

ऋणधारक /गारंटर का नाम (सम्पत्ति के मालिकों) एवं ऋण खाता संख्या	चार्जड / बंधक सम्पत्ति का विवरण (निम्न से युक्त सम्पत्ति के सभी टुकड़े एवं अंश)	मांग सूचना की तिथि, मांग सूचना की तिथि के अनुसार बकाया राशि	कब्जा की तिथि
श्री/श्रीमती कमलेश (पत्नी श्री सुरेश कुमार), श्री/श्रीमती सुरेश कुमार (पुत्र श्री ओम प्रकाश), कमलेश मिल्क डेयरी (श्रीमती कमलेश के अंतर्गत), जय बजरंग पॉली पैक प्राइवेट लिमिटेड,करसिंधु 128 जींद हरियाणा 126112 LA11SVLONS000005131828/AP-10289242 (शाखा: पानीपत-1)	गांव करसिंधु, तहसील- सफीदों, जिला-जींद में स्थित संपत्ति का सम्पूर्ण हिस्सा और टुकड़ा, जिसमें 167.5 वर्ग गज (यानी 05 मरला 05 सरसाई) ज़मीन शामिल है, जो 34 कनाल 17 मरला में से 50/6273 हिस्सा है, जो खेवट नंबर 57 खतौनी नंबर 64 (वर्ष 2015-2016 की जमाबंदी के अनुसार – डीड के अनुसार) और खेवट नंबर 63 खतौनी नंबर 70 तथा रेक्ट नंबर 15 किला नंबर 20(8-0), 21(8-0) और रेक्ट नंबर 16 किला नंबर 16(7-7), 25/2(3-10), रेक्ट नंबर 28, किला नंबर 1(8-0) (वर्ष 2020-2021 की जमाबंदी के अनुसार) में आता है। सीमाएं: – पूर्व:- धर्मबीर (पुत्र ओमप्रकाश) का घर, पश्चिम:- राजकुमार (पुत्र लिछमन) का घर, उत्तर:- 10 फीट चौड़ी गली, दक्षिण:- बलबीर (पुत्र लिछमन) की संपत्ति।	मांग सूचना 11-नवंबर-2025 रु. 11,63,020/- (ग्यारह लाख तिरसठ हज़ार बीस रुपये मात्र) 11-नवंबर- 2025 तक बकाया, साथ ही 12-नवंबर-2025 से लागू होने वाला ब्याज और भुगतान की तारीख तक अन्य शुल्क व लागत।	25.08.2026
श्री/श्रीमती नसीबा (पति मसादी), श्री/श्रीमती नन्ही (पति नसीब सिंह), श्री/श्रीमती सचिन (पिता नसीब), सिंसार, जींद, हरियाणा 126116। ऋण खाता सं LAKACLLONS000005098730/AP 10232236 (शाखा : नरवाना-1)	गाँव सिंसार, तहसील नरवाना, ज़िला जींद, हरियाणा-126116) में स्थित 0 कनाल 15.47 मरला (क्षेत्रफल 468 वर्ग गज), कुल 127 कनाल 4 मरला ज़मीन (खेवट/खाता नंबर 118/138 का 468/76956 हिस्सा वाली एक रिहायशी सम्पत्ति का सम्पूर्ण हिस्सा एवं अंश। सीमाएँ: – पूर्व – राधीर (पिता नफीशा), पश्चिम – गली, उत्तर – मंगत (पिता बारूराम), दक्षिण – सुभाष (पिता मसादी राम)।	मांग सूचना 11-जून-2026 रु.19,75,492/- (उन्नीस लाख पचहत्तर हज़ार चार सौ बानवे रुपये) की राशि 10.06. 2026 तक बकाया है, साथ ही 11.06.2026 से लागू होने वाला ब्याज और भुगतान की तारीख तक अन्य शुल्क व लागत भी देय है।	24.08.2026
श्री/श्रीमती पिंकी (पति अमित), श्री/श्रीमती अमित (पिता समुंदर सिंह), श्री/श्रीमती नन्ही (पति समुंदर सिंह) निदानी 64 जींद हरियाणा 126102, ऋण खाता सं. HL11SVLONS000005135196/AP10315620 (शाखा : पानीपत-1)	गाँव निदानी, तहसील और ज़िला जींद हरियाणा 126102 में स्थित सम्पत्ति /प्लॉट का सम्पूर्ण हिस्सा एवं अंश जिसका 305 वर्ग गज (यानी 10 मरला 1 सरसाई) ज़मीन, जो 04 कनाल 11 मरला ज़मीन (खेवट नंबर 359, खतौनी नंबर 382, घ्घखसरा नंबर 336, 592, किट्टे-2, गैर-मुमकिन का 2/18 हिस्सा है। सीमाएँ:- पूर्व:- पूर्व कौर सिंह (पिता मोजिराम) का घर, पश्चिम:- चंद्र (पिता नायल सिंह), उत्तर:- दलबीर (पिता देसा), दक्षिण:- आम गली	मांग सूचना 11.05.2026 रु.12,90,269/- (बारह लाख नब्बे हज़ार दो सौ उनहत्तर रुपये) की राशि 10.05.2026 तक बकाया है, साथ ही 11.05.2026 से लागू होने वाला ब्याज और भुगतान की तारीख तक अन्य शुल्क व लागत भी देय है।	26.08.2026

स्थान: हरियाणा — इंडिया शेल्टर फाइनेंस कॉर्पोरेशन लिमिटेड के लिए (अधिकृत अधिकारी) किसी भी सवाल के लिए, कृपया श्री सुधीर तोमर (+91 9818460101) से संपर्क करें।

RBL BANK

आरबीएल बैंक लिमिटेड
पंजीकृत कार्यालय: प्रथम तल, शहपुरी, कोल्हापुर-416001
राष्ट्रीय परिचालन केंद्र: 9वीं मंजिल, टेक्नोलेक्स-1, वीर सावरकर फ्लाईओवर के पास, वोरेगांव (पश्चिम), मुंबई-400062

स्वर्ण नीलामी सह आमंत्रण सूचना

नीचे उल्लिखित कर्जदार को आरबीएल बैंक लिमिटेड से प्राप्त स्वर्ण आभूषणों के बदले ऋण सुविधा ("सुविधा") की बकाया राशि का भुगतान करने हेतु मांग पत्र जारी किए गए हैं। चूंकि कर्जदार ने सुविधा के अंतर्गत बकाया राशि के भुगतान में विलंब किया है, जिस कारणवश हम निम्न तालिका में वर्णित तिथि तक बंधक रखे गए स्वर्ण आभूषणों की नीलामी करने के लिए बाध्य हैं।
यदि इस नीलामी से कोई अतिरिक्त राशि प्राप्त होती है, तो उसे संबंधित कर्जदार को वापस कर दिया जाएगा और यदि नीलामी के बाद कोई कमी होती है, तो शेष राशि उचित कानूनी कार्यवाही के माध्यम से कर्जदार से वसूल की जाएगी। आरबीएल बैंक के पास बिना किसी पूर्व सूचना के निम्नलिखित खातों को नीलामी से हटाने का अधिकार है। इसके अतिरिक्त, आरबीएल बैंक बिना किसी पूर्व सूचना के नीलामी की तिथि बदलने का अधिकार सुरक्षित रखता है।

क्र. सं.	खाता संख्या	शाखा का नाम	कर्जदार का नाम	स्वर्ण आभूषण का विवरण (ग्राम में)		स्वर्ण नीलामी का स्थान	शाखा प्रबंधक का नाम एवं मोबाइल नं.	नीलामी की तिथि एवं समय
1.	809010094201	सेक्टर 27 चंडीगढ़	सुशील कुमार	कुल सकल भार	57.16	भूतल, एससीओ 16, सेक्टर 27 सी, चंडीगढ़ - 160019	दिवेश शर्मा 8097723830	05-09-2026 को 02:00 बजे अप. से 05:00 बजे अप.
				कुल अशुद्धता	1.65			
				कुल स्टोन भार	1.1			
				कुल निवल भार	54.41			
2.	809011384226	मनीमाजरा शाखा	रवि कुमार	कुल सकल भार	48.52	भूतल, एससीओ 16, सेक्टर 27 सी, चंडीगढ़ - 160019	हरजोत सिंह 9888498889	25-09-2026 को 02:00 बजे अप. से 05:00 बजे अप.
				कुल अशुद्धता	2.17			
				कुल स्टोन भार	0			
				कुल निवल भार	46.35			
3.	809010910079	सेक्टर 27 चंडीगढ़	महेश कुमार	कुल सकल भार	87.995	भूतल, एससीओ 16, सेक्टर 27 सी, चंडीगढ़ - 160019	दिवेश शर्मा 8097723830	05-09-2026 को 02:00 बजे अप. से 05:00 बजे अप.
				कुल अशुद्धता	5.00			
				कुल स्टोन भार	0			
				कुल निवल भार	83			
4.	809011492525	सेक्ट

Corrigendum to Invitation for Expression of Interest for

NOIDA MARKETING PRIVATE LIMITED

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
This Corrigendum is being issued in reference to the Form G Published in the matter of NOIDA MARKETING PRIVATE LIMITED (CIN: U51109DL2000PTC106074
PAN: AABCN5276D) , undergoing Corporate Insolvency Resolution Process, published in:
i. Financial Express (English) dated 14.07.2026
ii. Jansatta (Hindi) dated 14.07.2026

S. no	Particulars	Original Details	*Extension-II	Extension-III
10.	Last date for receipt of expression of interest	29-07-2026	28-08-2026	08-09-2026
11.	Date of issue of provisional list of prospective resolution applicants	08-08-2026	07-09-2026	18-09-2026
12.	Last date for submission of objections to provisional list	13-08-2026	12-09-2026	23-09-2026
13.	Date of issue of final list of prospective resolution applicants	24-08-2026	23-09-2026	03-10-2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	29-08-2026	28-09-2026	08-10-2026
15.	Last date for submission of resolution plans	28-09-2026	28-10-2026	07-11-2026

*Extension-I-Published by way of Corrigendum dated 30.07.2026, pursuant to which the last date for submission of EoI was 13.08.2026 & Extension-II-Published by way of Corrigendum dated 14.08.2026, pursuant to which the last date for submission of EoI was 28.08.2026.

SD/-
Manoj Kumar Anand
Resolution Professional in the matter of
NOIDA MARKETING PRIVATE LIMITED
IP Registration No: -IBBI/IPA-001/IP-P00084/2017-18/10180
Registered address; 2, Community Centre, 3rd Floor, (Near PVR/McDonald), Naraina, New Delhi-110028
E-mail id:noidamarketingcirp@gmail.com

Date: 29.08.2026
Place: New Delhi

SMFG India Credit

SMFG INDIA CREDIT COMPANY LIMITED

Corporate office at 10th Floor, Office No. 101, 102 & 103, 2 North Avenue, Maker Maxity, Bandra Kurla Complex, Bandra (E), Mumbai – 400051

POSSESSION NOTICE (For Immovable Property)
(Under Rule 8 (1) of the Security Interest (Enforcement) Rules, 2002)

Whereas the undersigned being the authorized officer of **SMFG India Credit Company Limited,** Having its registered office at Commerzone IT Park, Tower B, 1st, Floor, No. 111, Mount Poonamalle Road, Porur, Chennai – 600116 and corporate office at 10th Floor, Office No. 101,102 & 103, 2 North Avenue, Maker Maxity, Bandra Kurla Complex, Bandra (E), Mumbai – 400051, under Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002), and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued **Demand Notice dated 29/1/2026** calling upon the borrower(s) **(1)LAXMAN SINGH (2) M/S SHIV DAIRY (3) GUDDI** under **loan account number (s) 215020910970456** to repay the amount mentioned in the notice being **Rs.20,25,245/- (Rupees Twenty Lakh Twenty Five Thousand Two Hundred Forty Five Only) as on 14 January, 2026** within 60 days from the date of receipt of the said notice.

The borrower(s) having failed to repay the amount, notice is hereby given to the borrower(s) and the public in general that undersigned has taken **physical possession** of the property described herein below in exercise of powers conferred on him under sub section (4) of section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on this **24 day of Aug in the year 2026.**

The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the Charge of SMFG India Credit Company Limited for an amount of **Rs. 20,25,245 /- (Rupees Twenty Lakh Twenty Five Thousand Two Hundred Forty Five Only) as on 14, January 2026** and interest thereon.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY

PROPERTY DESCRIPTION – ALL THAT PIECE AND PARCEL OF PROPERTY BEARING KHEWAT/KHATA NO.119/149 MU.NO.19,KILA NO.10(8-0),11(8-0),20(8-0),21/1(1-1),AREA INTEKAL NO.884,AREA MEASURING 8 MARLA(242SQ.YARDS) OUT OF TOTAL AREA MEASURING 4 KITA AND 25 KANAL, 1 MARLA 8/501 PART,SITUATED IN WAKA MAUJA,VILLAGE BAGPUR,KHURD, TEHSIL AND DISTRICT PALWAL,HARYANA. EAST-PROPERTY OF KAMLESH W/O PREM SINGH (36 FEET 3 INCH),WEST: HOUSE OF SHER SINGH(36 FEET 3 INCH),NORTH: PROPERTY OF HUKUM CHAND(60 FEET), SOUTH:ROAD 60 FOOT.

Date: 24-08-2026 Sd/- Authorized Officer
Place: PALWAL,HARYANA SMFG India Credit Company Limited

ORIX

ORIX LEASING & FINANCIAL SERVICES INDIA LIMITED

(formerly known as OAIS Auto Financial Services Limited) (A Subsidiary of ORIX Infrastructure Services Limited)
Regd. Office: Plot No.94, Marol Co-operative Industrial Estate, Andheri-Kurla Road, Andheri (E), Mumbai - 400059
Tel:- +91 22 2859 5093 / 6707 0100 I Fax: + 91 22 2852 8549
Email: info@orixindia.com I www.orixindia.com I CIN: U74900MH2006PLC163937

POSSESSION NOTICE
[RULE 8(1) SECURITY INTEREST (ENFORECEMENT) RULES, 2002]

1. Whereas, the undersigned being the authorised officer of the **ORIX Leasing & Financial Services India Limited**, under the Securitization And Reconstruction Of Financial Assets And Enforcement Of Security Interest Act, 2002, and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules 2002, issued a demand notice dated **19.06.2026** calling upon the borrower/ co-borrowers/ guarantors/mortgagors i.e **M/S KRISHNA KUMAR, DEVENDER KUMAR NAGPAL, MADHU NAGPAL** to repay the amount mentioned in the notice being **INR 28,42,549.08/- (Rupees Twenty-Eight Lakh Forty-Two Thousand Five Hundred Forty-Nine and Eight Paise Only),** within 60 days from the date of receipt of the said notice together with further interest and other charges till the date of payment/realization.
2. The borrowers and co-borrowers despite being served with the said notice and having failed to repay the entire notice amount together with further interest and other charges, notice is hereby given to the borrowers, co-borrowers and the public in general that the undersigned has taken **Symbolic Possession** of the property described herein below in exercise of powers conferred on him/her under section 13(4) of Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002 on **27.08.2026.**
3. The borrowers and co-borrowers in particular and the public in general is hereby cautioned not to deal with the property and any dealing with the property will be subject to the charge of ORIX Leasing and Financial Services India Limited for an amount of **INR 28,42,549.08/- (Rupees Twenty-Eight Lakh Forty-Two Thousand Five Hundred Forty-Nine and Eight Paise Only) as on 10.06.2026**, together with further interest and other charges thereon.
4. The borrowers and co-borrowers attention is invited to provisions of sub – Section (8) Of Section 13 of the Act, in respect of time available, to redeem the secured asset(s).

DESCRIPTION OF THE PROPERTY

All That Piece And Parcel of The Entire Third Floor With Its Roof/Terrace Rights Upto Sky, Which Is Part of Free Hold Built Up Property Bearing No.47, Constructed on Land Measuring 183.34 Sq. Yds., (153.28 Sq. Mtrs.), Shown In The Layout Plan of C.G.W.CO-operative House Building Ltd., Known As Anand Vihar, Pitampura, Delhi-110034, With The Free Hold Proportionate Rights of The Land Under The Said Property, Fitted With Separate Electric And, Water Meters & Sewer Connections In Working Orders, With Common Right To Use Entrance, Passage, Stairs Leading From Ground Floor To Second Floor And Ownership Rights of Stairs From Second Floor To Top, And The Said Property Is Bounded By As: East: Plot No. 48, West: Open Space, North: Service Lane, South: Road 30 Meters

Loan Account No: - LN0000000015811 Yours Faithfully,
Date: 27.08.2026 Authorised Officer
Place: DELHI ORIX Leasing & Financial Services India Limited

FORM NO.1

DEBTS RECOVERY TRIBUNAL, LUCKNOW

(Area of Jurisdiction - Part of Uttar Pradesh)

OFFICE OF THE RECOVERY OFFICER

600/1 University Road, Near Hanuman Setu Mandir Lucknow-226007

DRC No.1509/2018/R.O.I.
NOTICE UNDER RULE (2) OF THE SECOND SCHEDULE TO THE INCOME TAX ACT, 1961 READ WITH SECTION 29 OF THE RECOVERY OF DEBTS AND BANKRUPTCY ACT 1993.
UCO BANK ..... **C.H. BANK**
(Branch-Sec-16A, Vasundhara, U.P.)
VERSUS
PREM KUMAR ..... **CREDIT DEBTOR**

To,
1. **PREM KUMAR S/O SHRI NARAYAN DUTT JOSHI**
R/o MCF - 1774, H. No.66 and 67, Gali No.43,
Near P.M. School, Sanjay Colony,
Sector-23, Village - NIT, Faridabad, Haryana-121005
Also At: India Document Solutions Pvt. Ltd., H-55, Sector-63, Noida, U.P.-201301.
2. **ASHA JOSHI W/O PREM KUMAR**
R/o MCF - 1774, H. No.66 and 67, Gali No.43,
Near P.M. School, Sanjay Colony,
Sector-23, Village - NIT, Faridabad, Haryana-121005
3. **M/S AVJ DEVELOPERS INDIA PVT. LTD.,**
Registered Office At:
D-237, Vivek Vihar, Phase-1, Delhi. .....**Certificate Debtors**

1. This is to notify that a sum of **Rs.35,19,864/- (Rupees Thirty Five Lakh Nineteen Thousand Eight Hundred Sixty Four Only)** together with pendentelite and future interest @12% per annum from the date of filing of the Original Application i.e. 09/11/2017, Till the Loan is fully liquidated and cost succeeds and is hereby allowed exparte against you the address as per order dated 19/07/2018 passed by Hon'ble Tribunal in O.A. No.982/2017.
2. You are hereby directed to pay the afore-mentioned amount within 15 days of the receipt of this notice, failing which the recovery shall be made in accordance with the Recovery of Debts Due to Bank and Financial Institution Act 1993.
3. You are hereby ordered to declare on Affidavit the particulars of Assets on or before **16/09/2026.**
4. You are hereby ordered to appear before the undersigned on **16/09/2026 at 11:00 A.M.**
5. In addition to the sum aforesaid you will also be liable to pay :-

		Details of cost:
Application Fees	:	**Rs.38,000.00**
Advocate Fee	:	Rs.
Miscellaneous Expenses	:	Rs.
Clerkage	:	Rs.
Publication Charges	:	Rs.

Give under my Hand and Seal at Lucknow on this 8th Day of April 2026.

SEAL OF COURT

Recovery Officer-I,
Debts Recovery Tribunal, Lucknow

RBL BANK apna ka bank

RBL BANK LTD.

REGISTERED OFFICE: 1st Lane, Shahupuri, Kolhapur-416001
National Operating Centre : 9th Floor, Techniplex-I, Off Veer Savarkar Flyover, Goregaon (West) Mumbai - 400062.

GOLD AUCTION CUM INVITATION NOTICE

The below mentioned borrower has been served with demand notices to pay outstanding amount towards the loan facility against gold ornaments ("Facility") availed by them from RBL Bank Limited. Since the borrower has failed to repay dues under the Facility, we are constrained to conduct an auction of the pledged gold ornaments on dates mentioned in the below table.
In the event any surplus amount is realised from this auction, the same will be refunded to the concerned borrower and if there is a deficit post the auction, the balance amount shall be recovered from the borrower through appropriate legal proceedings. RBL Bank has the authority to remove following account from the auction without prior intimation. Further, RBL Bank reserves the right to change the Auction Date without any prior notice.

Sr. No.	Account Number	Branch Name	Borrower's Name	Details of Gold Ornament (in gms)		Gold Auction Venue	Branch Manager Name & Mobile No.	Auction Date & Time
1.	809008921306	Janakpuri Branch	VASUDHA TUCKER	TOTAL_GROSS_WT TOTAL_IMPURITY TOTAL_STONE_WT TOTAL_NET_WT	125.11 4.41 1.4 119.3	Ground floor, B-1/511, Janakpuri, New Delhi 110058	Sarabjeet Kaur 7838106721	05-09-2026 02:00 PM to 05:00 PM
2.	809010030656	Sector 21C, Faridabad	SUSHILA	TOTAL_GROSS_WT TOTAL_IMPURITY TOTAL_STONE_WT TOTAL_NET_WT	18.7 0.37 0 18.326	Sco-151, Sec-21C Huda Market, Faridabad-121001	Deepak Gupta 9560755844	25-09-2026 02:00 PM to 05:00 PM
3.	809010931461	Kamla Nagar	PRAVEEN KUMAR	TOTAL_GROSS_WT TOTAL_IMPURITY TOTAL_STONE_WT TOTAL_NET_WT	5.87 0.17 1.4 4.3	Ground Floor, 4/3 Roop Nagar, Kamla Nagar, New Delhi 110007.	ATUL MISHRA 9198101486	25-09-2026 02:00 PM to 05:00 PM
4.	809010642150	West Patel Nagar Branch	JAY BABU SAXENA	TOTAL_GROSS_WT TOTAL_IMPURITY TOTAL_STONE_WT TOTAL_NET_WT	158.65 5.15 48.5 105	2/12, Ground Floor, West Patel Nagar, Main Patel Road, New Delhi – 110008.	Dhruv Nayyar 9899737452	05-09-2026 02:00 PM to 05:00 PM
5.	809009065481	Tilak Nagar	VED PRAKASH PANDAY	TOTAL_GROSS_WT TOTAL_IMPURITY TOTAL_STONE_WT TOTAL_NET_WT	7.7 0.60 0 7.1	Ground Floor, Wz-112, Meenakshi Garden, Tilak Nagar, Delhi - 110018	Rakesh Borah 9999461284	25-09-2026 02:00 PM to 05:00 PM
6.	809010998262	Sector 21C, Faridabad	SUSHILA	TOTAL_GROSS_WT TOTAL_IMPURITY TOTAL_STONE_WT TOTAL_NET_WT	9.34 0.34 0 9	Sco-151, Sec-21C Huda Market, Faridabad-121001	Deepak Gupta 9560755844	25-09-2026 02:00 PM to 05:00 PM
7.	809011531985	Jagriti enclave	SANCHI BUBNA	TOTAL_GROSS_WT TOTAL_IMPURITY TOTAL_STONE_WT TOTAL_NET_WT	192.3 5.30 0.9 186.1	183, UPPER GROUND FLOOR, JAGRITI ENCLAVE, DELHI - 110092	Amit Shrivastava 8291282198	05-09-2026 02:00 PM to 05:00 PM
8.	809011881659	Indirapuram Ghaziabad	BONEY SAMUEL JOY	TOTAL_GROSS_WT TOTAL_IMPURITY TOTAL_STONE_WT TOTAL_NET_WT	51 2.80 1.1 47.1	AG-16, AG-33 & AG-15C, Block-A, Aditya City Center, Plot No.-C/GH-3, Vaibhav Khand, Indirapuram, Ghaziabad UP -201012	MANISH GUPTA 9958521844	05-09-2026 02:00 PM to 05:00 PM
9.	809011564947	Sector 31, Gurgaon	SUSHANT MADAN	TOTAL_GROSS_WT TOTAL_IMPURITY TOTAL_STONE_WT TOTAL_NET_WT	176.8 5.30 2 169.5	Sco 31, Sector 31, Gurgaon - 122003	Gaurav Khandelwal 9466412983	25-09-2026 02:00 PM to 05:00 PM
10.	809011512032	Mayur Vihar II	RAVITA	TOTAL_GROSS_WT TOTAL_IMPURITY TOTAL_STONE_WT TOTAL_NET_WT	55.7 2.50 0 53.2	G-1, PLOT NO.10, LSC MARKET, POCKET B, MAYUR VIHAR PHASE – II, NEW DELHI 110091	Mamta Singh 9643806709	05-09-2026 02:00 PM to 05:00 PM
11.	809011934711	Saket	PREETI KAPOOR	TOTAL_GROSS_WT TOTAL_IMPURITY TOTAL_STONE_WT TOTAL_NET_WT	150.9 4.60 0 146.3	GROUND FLOOR, 214 BLOCK J, SAKET, NEW DELHI - 110017.	Archana 7042201607	05-09-2026 02:00 PM to 05:00 PM
12.	809011926642	Ambedkar Road, Ghaziabad	REETA	TOTAL_GROSS_WT TOTAL_IMPURITY TOTAL_STONE_WT TOTAL_NET_WT	13.1 1.35 0 11.75	H-1, Ground Floor -2, Ambedkar Road, Ghaziabad 201 001	Sumit Yadav 9311238160	05-09-2026 02:00 PM to 05:00 PM
13.	809012004859	MAYUR VIHAR I	SHIVA PATEL	TOTAL_GROSS_WT TOTAL_IMPURITY TOTAL_STONE_WT TOTAL_NET_WT	5.1 0.20 0 4.9	RBL Bank Limited , A-10, UG and First Floor, Rajnish Complex, Acharya Niketan, Mayur Vihar Phase -1, Delhi – 110091	Anil Yadav 7974527511	05-09-2026 02:00 PM to 05:00 PM
14.	809012220800	Sector 21C, Faridabad	DEV RAJ	TOTAL_GROSS_WT TOTAL_IMPURITY TOTAL_STONE_WT TOTAL_NET_WT	101.96 6.26 0 95.7	Sco-151, Sec-21C Huda Market, Faridabad-121001	Deepak Gupta 9560755844	25-09-2026 02:00 PM to 05:00 PM
15.	809012222330	Safdurjung Enclave	KULJEET SINGH	TOTAL_GROSS_WT TOTAL_IMPURITY TOTAL_STONE_WT TOTAL_NET_WT	109.5 2.30 0 107.2	B-1/3, Safarjung Enclave, Africa Avenue Road, New Delhi-110016	Sunita Sharma 9990377142	25-09-2026 02:00 PM to 05:00 PM
16.	809012106096	Noida Sector 77	JITENDER YADAV	TOTAL_GROSS_WT TOTAL_IMPURITY TOTAL_STONE_WT TOTAL_NET_WT	5.2 0.30 0 4.9	RBL Bank Ltd, Unit no -6A, Sec -77 Prateek Wisteria Noida Sector -77	Rohit Rautela 8954520117	25-09-2026 02:00 PM to 05:00 PM
17.	809011863006	Sector 21C, Faridabad	REKHA MITTAL	TOTAL_GROSS_WT TOTAL_IMPURITY TOTAL_STONE_WT TOTAL_NET_WT	141.7 17.20 0 124.5	Sco-151, Sec-21C Huda Market, Faridabad-121001	Deepak Gupta 9560755844	05-09-2026 02:00 PM to 05:00 PM
18.	809011856486	Noida Sector 77	JITENDER YADAV	TOTAL_GROSS_WT TOTAL_IMPURITY TOTAL_STONE_WT TOTAL_NET_WT	5 0.30 0 4.7	RBL Bank Ltd, Unit no -6A, Sec -77 Prateek Wisteria Noida Sector -77	Rohit Rautela 8954520117	25-09-2026 02:00 PM to 05:00 PM
19.	809011996289	Prashant Vihar	KULVINDER KAUR	TOTAL_GROSS_WT TOTAL_IMPURITY TOTAL_STONE_WT TOTAL_NET_WT	158.52 4.47 0 154.05	UPPER GROUND FLOOR, E-7, PRASHANT VIHAR, OUTER RING ROAD, NEW DELHI - 110085	Yashu Madaan 7678141272	05-09-2026 02:00 PM to 05:00 PM
20.	809012210034	Mayur Vihar II	JAYNENDRA KUMAR	TOTAL_GROSS_WT TOTAL_IMPURITY TOTAL_STONE_WT TOTAL_NET_WT	74.1 2.10 0 72	G-1, PLOT NO.10, LSC MARKET, POCKET B, MAYUR VIHAR PHASE – II, NEW DELHI 110091	Mamta Singh 9643806709	05-09-2026 02:00 PM to 05:00 PM
21.	809012307260	Prashant Vihar	RAHUL KUMAR	TOTAL_GROSS_WT TOTAL_IMPURITY TOTAL_STONE_WT TOTAL_NET_WT	64.7 1.70 2.6 60.4	UPPER GROUND FLOOR, E-7, PRASHANT VIHAR, OUTER RING ROAD, NEW DELHI - 110085	Yashu Madaan 7678141272	05-09-2026 02:00 PM to 05:00 PM
22.	809011861743	Prashant Vihar	VIKAS KUMAR LAKRA	TOTAL_GROSS_WT TOTAL_IMPURITY TOTAL_STONE_WT TOTAL_NET_WT	32.7 0.70 0 32	UPPER GROUND FLOOR, E-7, PRASHANT VIHAR, OUTER RING ROAD, NEW DELHI - 110085	Yashu Madaan 7678141272	05-09-2026 02:00 PM to 05:00 PM
23.	809012106351	GMS Road - Dehradun	YASH THAKUR	TOTAL_GROSS_WT TOTAL_IMPURITY TOTAL_STONE_WT TOTAL_NET_WT	158.62 22.48 0 136.14	Orchid Tower Near Hanuman Mandir GMS Road- Dehradun 248001	Nitin Kumar 8171782121	05-09-2026 02:00 PM to 05:00 PM
24.	809012221340	Sector 21C, Faridabad	MAYANK BHADANA	TOTAL_GROSS_WT TOTAL_IMPURITY TOTAL_STONE_WT TOTAL_NET_WT	37.16 2.76 0 34.4	Sco-151, Sec-21C Huda Market, Faridabad-121001	Deepak Gupta 9560755844	25-09-2026 02:00 PM to 05:00 PM
25.	809012110628	Indirapuram Ghaziabad	BONEY SAMUEL JOY	TOTAL_GROSS_WT TOTAL_IMPURITY TOTAL_STONE_WT TOTAL_NET_WT	29.82 1.52 0 28.3	AG-16, AG-33 & AG-15C, Block-A, Aditya City Center, Plot No.-C/GH-3, Vaibhav Khand, Indirapuram, Ghaziabad UP -201012	MANISH GUPTA 9958521844	05-09-2026 02:00 PM to 05:00 PM
26.	809012429933	Palm Square, Golf	DEEPANSHU RAI	TOTAL_GROSS_WT TOTAL_IMPURITY TOTAL_STONE_WT TOTAL_NET_WT	58.7 1.90 4 52.8	Ground Floor, Emaar MGF Palm Square, Golf Course Extn Road, Sector-66 Gurugram – 122102	Deepak Kumar 8588882112	05-09-2026 02:00 PM to 05:00 PM
27.	809012704667	Gujrawala, Model Town	DHEERENDRA PRATAP SINGH	TOTAL_GROSS_WT TOTAL_IMPURITY TOTAL_STONE_WT TOTAL_NET_WT	154.3 3.30 44 107	Ground floor, B-11, Gujranwala, Model Town, New Delhi 110009	Nikhil Raj 9899089331	25-09-2026 02:00 PM to 05:00 PM
28.	809012444871	GMS Road - Dehradun	ANIL DUTT	TOTAL_GROSS_WT TOTAL_IMPURITY TOTAL_STONE_WT TOTAL_NET_WT	62.26 0.38 1.2 60.68	Orchid Tower Near Hanuman Mandir GMS Road- Dehradun 248001	Nitin Kumar 8171782121	25-09-2026 02:00 PM to 05:00 PM
29.	809012402404	DB Gupta Road, Delhi	MANOJ KUMAR	TOTAL_GROSS_WT TOTAL_IMPURITY TOTAL_STONE_WT TOTAL_NET_WT	93.7 3.20 27 63.5	54/7, DB GUPTA ROAD, KAROL BAGH, DELHI – 110005.	Harendra Bhadoriya 9999773722	25-09-2026 02:00 PM to 05:00 PM
30.	809012438834	Pitampura	DIVYA	TOTAL_GROSS_WT TOTAL_IMPURITY TOTAL_STONE_WT TOTAL_NET_WT	19.4 0.40 0 19	Upper Ground Floor, 16 Engineers Enclave, Road No. 44, Pitampura, Delhi.	Birendar Bisht 9999017169	05-09-2026 02:00 PM to 05:00 PM
31.	809012385763	Alpha-1	RISHABH NAGAR	TOTAL_GROSS_WT TOTAL_IMPURITY TOTAL_STONE_WT TOTAL_NET_WT	26.5 1.40 0 25.1	RBL Bank Ltd. Shop no. 19,20,21,22,26 & 27, Tradex Tower-2, Plot No. B4, Alpha Commercial Belt, Greater Noida	Dilip Kumar Tripathi 9205597711	25-09-2026 02:00 PM to 05:00 PM

Intending bidders should contact to the Branch Manager
For detailed Terms and Conditions, please visit to the RBL Bank respective Branches.
Place : Delhi, NCR
Date : 29-08-2026

Authorized Officer
RBL Bank Ltd.

---

earc

Encore Asset Reconstruction Company Private Limited (Encore ARC)

5TH FLOOR, PLOT NO. 137, SECTOR 44, GURUGRAM – 122 002, HARYANA

E-AUCTION SALE NOTICE

E-Auction Sale Notice for Sale of Immovable Asset under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with Proviso to Rule 8 (6) & Rule 9 (1) of the Security Interest (Enforcement) Rules, 2002 (Rules).
Notice is hereby given to the public in general and in particular to the Borrower and Guarantor(s) that the below described immovable property mortgaged/charged to Aditya Birla Capital Limited (ABCL) to secure the outstanding dues in the loan account since assigned to the Encore Asset Reconstruction Company Private Limited, acting in its capacity as the trustee of EARC -Bank-035-Trust ("Secured Creditor"), the symbolic possession of which has been taken over by the Authorised Officer (AO) of the Secured Creditor, will be sold on **"AS IS WHERE IS", "AS IS WHAT IS", and "WHATEVER THERE IS"** basis on **18.09.2026** for recovery of Rs. 4,36,79,448/- (Rupees Four Crore Thirty Six Lakhs Seventy Nine Thousand Four Hundred Forty Eight Only) as on 27.08.2026 and further interest at contractual rate till recovery and other costs, charges etc. after adjustment of recovery/realization, if any, due to the Secured creditor from borrower Mr. Anil Kathuria (Borrower/Mortgagor), Mrs. Pooja Kathuria (Guarantor/Mortgagor) & Mrs. Kashish Kathuria (Guarantor)
The description of the property, Reserve Price (RP) for the secured asset & the Earnest Money Deposit (EMD) are mentioned below:

Description of the Immovable Secured Asset	RP(In Rs.)	EMD (in Rs.)
All that Part & Parcel of Residential Plot bearing No. 1138, measuring Plot area 788.50 Square Meter (943.06 Square Yards) along with construction exiting thereon having built up area measuring 7000 Square Feet comprising of Ground Floor, First Floor and Second Floor, Situated in Block-J of the residential colony known as "Ansal's Plam Vihar", falling within the revenue estate of village Chauma and Carterpuri Tehsil and District Gurugram, and is bounded as under: At or towards the North: Road, At or towards the South: Road, At or towards the East: Revenue Rasta, At or towards the West: Plot No. J-1137	15,46,00,000/-	1,54,60,000/-

In case the e-auction date is declared public holiday then the date will be automatically extended to very next working day.
For detailed terms & conditions please refer to the link provided in the secured creditor's website i.e., http://www.encorearc.com/
For any clarification/information, interested parties may contact the Authorised Officer of the Secured Creditor on mobile no. **9873181249/8384075292** or email at **sachin.kumar@encorearc.com**

Date: 27.08.2026
Place: Gurugram

Sachin Kumar (Authorised Officer)
Encore Asset Reconstruction Company Pvt. Ltd.
Acting in its capacity as the trustee of EARC -Bank-035-Trust

---

Truhome FINANCE

TRUHOME FINANCE LIMITED

(Formerly Known As Shriram Housing Finance Limited)

Reg.Off.: Srinivasa Tower, 1st Floor, Door No. 5, Old No.11,2nd Lane, Cenatopha Road, Alwarpet,Teynampet, Chennai-600018
Head Office. Level 3, Wockhardt Towers, East Wing C-2 Block, Bandra Kurla Complex, Bandra (East), Mumbai-400051 **Website:** www.truhomefinance.in

DEMAND NOTICE

Notice is hereby given that the following borrower/s have defaulted in the repayment of principal & interest of the loan facilities obtained by them from the Truhome Finance Limited (Formerly Know as Shriram Housing Finance Limited) and the said loan accounts have been classified as Non-performing Assets (NPA). The Demand Notice was issued to them under Section 13(2) of Securitization and Re-construction of Financial Assets and Enforcement of Security Interest Act, 2002 (SARFAESI ACT) on their last known address. In addition to the said demand notice, they have been informed by way of this public notice.
Details of Borrowers, Securities, Outstanding dues, Demand Notices sent under section 13(2) and the amount claimed there under given as under:-

Borrower/Co-Borrower/ Name & Address	Property Address of Secured Assets	Demand Notice Date & Amount Due in Rs.
Ms. Preeti W/o Mr. Kapil **House No.153, Chamad -Mohalla, Village-Mahmoodpur, PS-Hafizpur, Bajhera Kalan, Hapur, Uttar Pradesh-245101.** **Also At:-Residence in Village- Sehal, Tehsil Shyana, Distt-Bulanshahar Uttar Pradesh-245208.** **Mr. Kapil S/o Mr. Jeet Singh** **House No.153, Chamad -Mohalla, Village-Mahmoodpur, PS-Hafizpur, Bajhera Kalan, Hapur, Uttar Pradesh-245101.** **Loan Amount – Rs.20,14,234/-** **LAN.- SILHGZBD0000019** **NPA Date – 03-Aug-2026.**	**All that piece and parcel of the Residential Property House in Khasra No. 466, Area admeasuring 430 Sq., Yards., Situated in the Village-Mahmoodpur, Tehsil & District-Hapur, Uttar Pradesh.** **Boundaries of the said Property :-East: Road 16Ft. Wide West: Land of Jeet Singh North: Land of Prashant South: House of Surendra**	Demand Notice Date – 14-Aug-2026 Rs.20,77,706/- (Rupees Twenty Lakh Seventy Seven Thousand Seven Hundred and Six Only) and Rs.1,13,527/- (Rupees One Lakh Thirteen Thousand Five Hundred and Twenty Seven Only) as on 12-Aug-2026 along with further interest as mentioned hitherto and incidental expenses, costs etc.

You the borrowers are therefore called upon to make the payment of the outstanding dues as mentioned hereinabove in full within 60 days of this notice failing which the undersigned shall be constrained to take action under the SARFAESI Act, to enforce the abovementioned securities. Please note that as per Sec 13(13) of the said act, you are restrained from transferring the above referred securities by way of sale, lease, or otherwise without our consent.

Place : Hapur Sd/- Authorised Officer- Truhome Finance Limited
Date: 29-08-2026 (Earlier Known as Shriram Housing Finance Limited)

HINDUJA HOUSING FINANCE

HINDUJA HOUSING FINANCE LIMITED

Corporate Office: No. 167-169, 2nd Floor, Anna Salai, Saidapet, Chennai-600015.
Branch Office: Branch Offices1st floor SRP complex Karamchari Nagar, Bareilly - 243001
Email: auction@hindujahousingfinance.com

ZRM - Umesh Kumar Chauhan - 9838202386 • RLM - Mr. Brijesh Kumar Awasthi - 9918301885
RRM - Mr. Tarun saxena - 9720336688

APPENDIX- IV-A [Refer proviso to rule 8(6)] **SALE NOTICE FOR SALE OF IMMOVABLE PROPERTY**

E-Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter referred to as "the Act") read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002 (hereinafter referred to as "the Rules").
Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below-described immovable property mortgaged/charged to the Secured Creditor, the possession of which has been taken by the Authorized Officer of Hinduja Housing Finance Limited (Secured Creditor) having its Corporate Office **at 167-169, 2nd Floor, Little Mount, Saidapet, Chennai – 600 015** and one of its Branch Offices **1st floor SRP complex Karamchari Nagar, Bareilly - 243001,** will be sold on **"As is Where is", "As is What is"** and **"Whatever there is"** basis on the dates mentioned below for realization of the amount due to the Secured Creditor from the borrowers and guarantors. The sale will be done by the Authorized Officer through e-auction platform provided at the website: **auction@hindujahousingfinance.com** and **https://www.bankeauctions.com/.**

Date of Inspection of the property : 01.10.2026, 14:00 hrs -17:00 hrs
EMD Deposition Last Date : 02.10.2026, Till 17:00 hrs.
Date/Time of E-Auction : 05.10.2026, 11:00 hrs -13:00 hrs

Sr. No.	Loan Account Number and Name of Borrower(s) / Co-Borrower(s) /Guarantor(s)	Demand Notice u/s 13(2) Date and Amount / Total O/S	Date and Type of Possession	Reserve Price / EMD / Bid Increase Amount
1.	Loan Account No.: UP/ALI/RMPR/A000000232, Mr. Pawan Saini (borrower), Mr. Kashiram Kashiram (Co- Borrower), Mrs. Gyanwati Gyanwati (Co- Borrower) **Description of the Immovable Property:** MOHALLA CHAK SUAR RAMPUR , RAMPUR , SAINI MANDIR ROAD , Semiurban , Rampur , Uttar Pradesh , India - 244924. Bounded As- NORTH : RASTA, SOUTH :DEEWAR THANA SWAR, EAST : ARAZI ANIL, WEST : ARAZI AVTAR SINGH.	26/03/2026 & Rs. 1032769/- Rs. 1032769/- as on 23/03/2025	07/08/2026 Symbolic Possession	Rs. 3232000/- Rs. 323200/- Rs. 10000/-
2.	LOAN ACC NO. UP/HDW/KTMA/A000000149 Mr. SACHIN RANA (BORROWER) Mrs. KAVITA RANA (CO- BORROWER) **Description of the Immovable Property:** Khata No 43, Khet No 283,dhusri Nanakmatta Sitarganj U S Nagar , Nanakmattta , , Semiurban , Sitarganj , Uttarakhand , India - 262311. Bounded As- North : H Of Jayant, South :h Of Subhash, East : Road, West :h Of Ram Bharose.	26/03/2026 & Rs. 1539039/- Rs. 1539039/- as on 23/03/2025	11/07/2026 Symbolic Possession	Rs. 2665000/- Rs. 266500/- Rs. 10000/-
3.	LOAN ACC NO. UP/UDA/RUDR/A000000218 Mr. RAJESH ARYA (BORROWER) Mrs. POOJA RANA(CO- BORROWER) **Description of the Immovable Property:** Khata No 61,NA,Gram Salm